CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

No. 209 196 -UR Mishea e 96 ors. Applicant(s) flassen of Index can. ___ Respondent(s) Mr. Ble Samme M/c Sandry Advocates for the applicant(s) My. D.C. Qandry, AllySc. Advocates for the Respondent(s) Office_Notes____ ______Courts' Orders 24.9.96 This application is in form and within time C. F. of Rs. 50/deposited vide 1PO/BO No 3468.32 Dated .. 19. 8 86 light Nolice ished & she resport vide D. No. 1) Same Reports ar 8211 awaited: 1-14.11.96. Sept. Carrier and the Art & Dem'er Reports are this awaited

Learned counsel Mr M.K. Choudhury for the applicant. Learned Addl. C.G.S.C. Mr A.K. Choudhury for the respondents. Issue notice on the respondents before admission returnable in 6 weeks.

List for consideration of admission on 14.11.96.

Pendency of admission of application shall not be a bar for the respondents to dispose of the representations of the applicants, if any in this regard.

To be listed for admission before Single Bench of Hon'ble Vice-Chairman.

Learned counsel Mr M.K. Choudhury for the applicant. Learned Addl. C.G.S.C. Mr A.K. Choudhuri for the respondents.

Adjourned for admission on 13.12.96.

Show cause has not 13.12.96

been submitted.

None present for the applicant. Mr A.K.Choudhury, Addl.C.G.S.C for the respondents seeks time for filing show cause.

List for show cause and consideration of admission on \$5.1.97.

15.1.97

Mr. S.Sarma for the applicants.

Mr. M.Chanda mentions that A.K.Choudhury, Addl. C.G.S.C. is unable to be present court due to his personal difficulties. Show cause has not been submitted.

List for show cause and consideration of admission on 12.2.1997.

See order 2 ates 24.9.96.

diston longidration Bon admission bebore the Single Bemal of Hon'ble vice-Chairman as pier orden dated 24.9.96

15/1/97-

28.1.97

trd

15/1

This / amprication has been filed by several employees for common cause of: action in a single application. Permission is granted to join in this application under the provision of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987.

Heard Mr B.K.Sharma, learned counsel for the applicants. O.A. is admitted. Issue notice on the respondents. Written statement within 2 months.

Heard Mr Sharma on the interim relief prayer. Issue notice m to show cause as to why the prayer for interim relief shall not be granted. Notice is returnable by 2 months. Meanwhile the authorities shall not make any recovery of Special (Duty) Allowance from the applicants and stay the operation of Annexures 3 and 4.

4.4.97 for show cause and Wice Chairman

Pl. compoly ader 28.1:97. Copy of The order Dt - 28-1-97 155wed to The Respondant NO-1, 11, 7 2 , vide J. NO - 437 24.6.2 92

pg N2911

i) Service Reports alse chill amonitid.

2) D/ Materia his med-

3) show course his red-

4.4.97

On the prayer for interim order on 28.1.1997, the respondents were asked to show cause within two months. More than two months have elapsed. Objection has not been filed.

Heard Mr B.K. Sharma, learned counsel the applicant, and Mr A.K. Choudhul learned Addl. C.G.S.C. On hearing the counsel for the parties the interim order granted on 28.1.1997 shall continue until further orders.

List on 23.5.97.

8-4-97

the company.

1) Record received From cowiton 8-4-97

2/ Copy of The order Pt-4-4-97 Dare prepared 3/1 to serve detherespondents and Sent to D. Section on 8-4-97.

7:3

23.5.97

Mr A.K. Choudhury, learned C.G.S.C., prays for two weeks tip filing of written statement. Pray allowed.

List it on 6.6.97.

6.6.97

Fys.

30-5-97

2) w/s. and show Course In ned- Jum WW.

1) Service feparts area strill amounter.

Worlden Statement Filed on behalt of The Tespendents No- 182.

at page 49 do 54.

1 w/s. to b- 6'led.

List it for hearing on 11.7.97. Mr S. Sarma, learned counsel for the applicants, submits that applicant No.2 want to withdraw from the case. Mr A.K. Choudhury learned Addl. C.G.S.C., has no objection. Accordingapplicant No.2 is allowed to withdraw from th

that the case is otherwise ready for hearing

The learned counsel for the parties submit

case. Office to strike out the name of applican

No.2.

OA 209/96

Left over dist on

By order

prayer of Mr. B.K.Sharma, On the counsel appearing on behalf of the applicants the case is adjourned till 7.8.97.

List on 7.8.97 for hearing.

Agoarno 6 13.8 87 11-8-97

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13.8,97

case à be listed at skillog cinemit Court.

By order

) WriTen state ment has been biled.

betil by orla. A. K. chondhay,

haldl. Case.

20.8.97

4

26 12.9.97

In Leaving.

Counsel for the parties submit that the case is ready for hearing.

List for hearing on 26.9.97.

N 2018/92

1s. how biled

ors. In some Will

Heard Mr B.K. Sharma, Mr J.L. Sarkar and Mr A. Ahmed, learned counsel for the application, and Mr S. Ali, Mr A.K. Choudhury and Mr G. Sarma, learned counsel for the respondents. The learned counsel for the parties need some more time to work out the details. Accordingly the case is adjourned till 31.10.97.

Vice-Chairman

nkm

The learned counsel for the parties pray for a short adjournment on the ground that certain law points are required to be examined. Prayer allowed. List it on 21.11.97 for hearing.

Vice-Chairman

nkm

21.11-92 Adjonis 15 28-11-5).

By angue .

28.11.97 nere is no reportation: Little on Sprf97.

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C.A.Nos. 209/96, 11/97, 22/97, 25/97, 31/97, 35/97, 36/97, 37/97, 38/97, 59/97, 71/97, 72/97 & 208/97

20.11.97

pg

Hearing concluded. Judgment pronounced in open Court, kept in separate sheets. The application is disposed of. No order as to costs.

Vice-Chairman

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30.12.91

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O.A.No. 209/96, 11/97, 22/97, 25/97, 31/97, 35/97, 36/97, 37/97, 38/97, 59/97, 71/97, 72/97.

DATE OF DECISION......

: Shri U.K.Mishra & others (PETITIONER(S)

S/Shri J.L.Sarkar, M.Chanda, S.Sarma & ADVOCATE FOR THE PETITIONER(S)

VERSUS

Tunion of India & sors: G. Cap a & L.K. RESPONDENT (S) to row and real add at the black at a

Mr S.Ali, Sr.C.G.S.C, G.Sarma & A.K.Choudhury, ADVOCATE FOR THE RESPONDENT (S) Add 1 .C.G.S.C.

THE HON'BLE JUSTICE SHRI D.N.BARUAH, VICE CHAIRMAN. THE HON'BLE

- Whether Reporters of local papers may be allowed to see the Judgment ?
- 2. To be referred to the Reporter or not ? No -
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- Whether the Judgment is to be circulated to the other 4. Benches ?

Judgment delivered by Hon'ble 'Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL. GUWAHATI BENCH.

Date of Order: This the 5th Day of December, 1997.

Justice Shri D.N.Baruah, Vice-Chairman.

Original Application No. 209 of 1996.

Shri U.K.Mishra & 44 others . . . Applicants

By Advocate Shri S.Sarma

-Versus -

Union of India & Ors.

. .Respondents

By Advocate Shri A.K.Choudhury, Addl.C.G.S.C.

O.A.No. 11 of 1997

Meghalaya MES Civilian Employees Union.

Shillong & others.

. Applicants

By Advocate S/Shri J.L.Sarkar & M.Chanda.

- Versus -

Union of India & Ors.

. . Respondents

By Advocate Shri G. Sarma, Addl.C.G.S.C.

O.A. No. 22 of 1997.

Shri J.Rai & Ors.

. Applicants

By Advocate Shri M.Chanda

- Versus -

Union of India & Ors.

. . Respondents.

By Advocate Shri S.Ali, Sr.C.G.S.C & G.Sarma, Addl.C.G.S.C

O.A. No. 25 of 1997.

Shri R.B.Limbu

. . . Applicant

By Advocate Shri S. Sarma.

- Versus -

Union of India & Ors.

. . Respondents.

By Advocate Shri S.Ali, Sr.C.G.S.C.

O.A.No. 31 of 1997.

Shri R.S.Ray & others

. Applicants.

By Advocate S/Shri J.L.Sarkar & M.Chanda

- Versus -

Union of India & Ors.

. . . Respondents

By Advocate Shri G.Sarma, Addl.C.G.S.C

O.A. No.35 of 1997.

Shri D.B.Chetri & Ors.

. . Applicants

By Advocate S/Shri J.L.Sarkar & M.Chanda

- versus -

Union of India & Ors.

. . Respondents

By Advocate Shri G.Sarma, Addl.C.G.S.C

1

Original Application No. 36 of 1997. Shri M.B.Dasgupta & Ors. . . . Applicants By Advocate Shri J.L.Sarkar & M.Chanda. Union of India & Ors. . . . Respondents. By Advocate Shri G.Sarma, Addl.C.G.S.C O.A. NO.37 of 1997. Shri B.K.Sinha Choudhury & 163 others • • • Applicants By Advocate Shri S.Sarma - Versus -Union of India & Ors. • • Respondents By Advocate Shri S.Ali, Sr.C.G.S.C O.A.No. 38 of 1997. MES: Workers Union Headquarters C.W.E and another . . Applicants By Advocate Shri S.Sarma - Versus -Union of India & Ors. • • • Respondents By Advocate Shri S.Ali, Sr.C.G.S.C O.A. No. 59 of 1997. Shri K.Prasad & others . . . Applicants By Advocate S/Shri J.L.Sarkar & M.Chanda - Versus -Union of India & Ors. • • Respondents By Advocate Shri S.Ali, Sr.C.G.S.C O.A.No. 71 of 1997. All Assam MES Employees Union • • • Applicants By Advocate Sri A.Dasgupta - Versus -Union of India & Ors. • Respondents By Advocate Shri A.K.Choudhury, Addl.C.G.S.C O.A. No. 72 of 1997. Shri P.K.Dutta & Ors. . . . Applicants By Advocate Shri A.Ahmed - Versus -Union of India & Ors. . . Respondents By Advocate Shri A.K.Choudhury, Addl.C.G.S.C

O.A.No. 208 of 1997.

By Advocate Shri G.Sarma, Addl.C.G.S.C.

Shri A.Chakraborty & others.

By Advocate Shri S.Sarma - Versus -

Union of India & Ors.

Dr/

• • • Applicant

· · · Respondents ·

ORDER

BARUAH J(V.C)

All the above Original Applications involve common question of law and similar facts. The applicants had been working at the material time in different posts in the North Eastern Region of different departments under the Central Government and posted at different places. As per the Office Memorandum dated 14.12.1983 persons working in North Eastern Region were entitled to get the Special (Duty) Allowance (SDA for short). The relevant portion of the said circular is quoted below:

"Central Government civilian employees who have all India transfer liability will be granted a Special (Duty) Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs.400/-per month on posting to any station in the North Eastern Region. Such of those employees who are exempt from payment of income tax will, however, not be eligible for this Special (Duty) Allowance. Special(Duty) Allowance will be in addition to any special pay and/or Deputation (Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special Pay/Deputation (Duty) Allowance will not exceed Rs. 400/-p.m. Special Allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

On the basis of the said circular the applicants were given SDA and they receive it. However, in certain cases of similar nature the Central Government approached the Supreme Court by filing Civil Appeal No.1572 of 1997 and other Civil Appeals. The Apex Court disposed of those cases on 17.2.1997 holding interalia that the person who belong to North Eastern Region would not get SDA. The present applicants also though working in the various departments under the Central Government were not outsider. They belonged to this Region. As per the decision of the Apex Court they

X

contd...4

were not entitled to get the SDA. However, the Supreme Court in all the cases held that whatever amount was paid to the employees would not be recovered. In the present case also the applicants who received SDA belong to the North Eastern Region and therefore they are not entitled to the SDA. The Central Government, therefore, wanted to recover the same against which the present applicants have approached this Tribunal.

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Heard Mr J.L.Sarkar, M.Chanda, S.Sarma and Mr A. 2. Ahmed, learned counsel appearing on behalf of the applicants. Learned counsel for the applicants submit that the observation of the Apex Court giving direction to the respondents not to recover the amount which have already been paid to them is also applicable to the present case. Mr S.Ali, learned Sr.C.G.S.C. Mr G.Sarma, learned Addl.C.G.S.C and Mr A.K. Choudhury, learned Addl.C.G.S.C do not dispute this submission Considering the submissions of the learned counsel for the parties. I am of the opinion that though the present applicants are not entitled to get SDA as held by the Apex Court, the SDA which had already been paid to the applicants shall not be recovered. Mr S.Ali however, points out that in those cases it was ordered not to recover the payment which were earlier to 17.2.1995. The present applicants were not parties to the said decision. In my view the same principle will apply to the present applicants also. Therefore, following the decision of the Apex Court as held in Civil Appeal No.1572 of 1997 arising out of SLP(C) No.14088 of 1996 the respondents are directed not to recover the SDA paid prior to the date of issue of notice in each case. Applications are disposed of accordingly.

Considering the entire facts and circumstances of the case however. I make no order as to costs.

(D.N.BARUAH)

CENTRAL ADMINISTRATIVE TRIBUNAL: GUMAHATI BENCH

polication under Section 19 of the Administrative Tribunals Act, 1985)

itle of the Case : O.A. No. 209 of 1996

Shri U.K. Mishra & 44 others

Applicants

_ Versus -

Union of India & Others

Respondents

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Brund on Mr.
Charden Cas.
Solvente St. 23.9.96.

For use in Tribunal's Office: Date of filing : 23.9-26 Registration No. 04 209/96

REGI STRAR

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:: GUWAHATI BEINCH

O.A. NO. 20 9 OF 1996

BETWEEN

Strike out vide order

1. Shri U.K. Mishra, Geologist (Sr.)

2. Shring Singh, Cophysicist (Sr.)

3. Shri Japan Pal, Geologist (Jr.)

4. Shri A.K. Singh, -do-

5. Shri Shubhasis Sen, -do-

6. Shri Suman Chatterjee -do-

7. An shuman Acharyya - do-

3. Shri Saibal Ghosh -do-

9. Shri D. Panigrahi - do-

10. Shri K.C. Das -do-

11. Shri S. C. Mitra -do-

12. Shri Joyesh Bagchi - do-

13. Shri R.C. Shukla -do-

14.5mt. Champa Sensarma, Asstt. Geologist

15. Shri T.K. Sinha. Asstt. Chemist

16. Shri R. Prasad Adm. Officer

17. Shr. S.K. Patel, Geologist (Jr.)

18. Shri S. Datta, Acm. Officer

19. Shri B. Mukhopadhyay, Geologist (Jr.)

20 Shri S. N. Mahato, Adm. Officer

21. Shri S. C. Sawayan, Asstt. Geophysicist

22. Shri C.K. Jena, Asstt. Geologist

23. Shri Niladri Hazra, -do-

24. Shri G. Chattopadhyay, Geologist(Jr.)

25. Shri R.G. Sinha, Geologist (Jr.)

26. Shri S. N. Sharma. -do-

27. Shri H. Sarma. -do-

28. Shri H.K. Goswami, -do-

Contd. . . P/2.

Cen

- 29. Shri B. Pathak, Asstt. Geophysicist
- 30. Shri B.L. Banik, -do-
- 31. Shri Amitabha Ghose -do-
- 32. Smt. R.T. Bhuyan, Asstt. Geologist
- 33. Shri Anjan Bora, -do-
- 34. Shri G.C. Sharma, -do-
- 35. Shri G.C. Saikia, Asstt. Chemist
- 36. Shri Dipak Gurung, -- 30-
- 37. Shri D.P. Chakraborty -do-
- 38. Shri D.C. Syiemlieh, Sr. Admn. Officer
- 39. Shri F. Kharshiing, Chemist (Jr.)
- 40. Shri T. Pongen, Mech. Engr. (Sr.)
- 41. Shri K. Kharmalki, Adm. Officer
- 42. Shri G.F. Sanglin, -do-
- 43. Shri P.C. Narzari, -do-
- 44. Shri S. Sweltan -do-
- 45. Smt. Mina Lalco, Sr. P.A.

All are Group 'A' and 'B' officers of Geological Survey of India,
North Eastern Region,
and posted at different stations of
N.E. Region such as Guwahati, Shillong,
Itanagar, Agartala, Dimapur etc.

Applicants

_ AND -

- 1. The Union of India, represented by the:
 - (1) Secretary to the Govt. of India, Ministry of Mines, New Delhi
 - (2) Secretary to the Govt. of India, Ministry of Finance, New Delhi
- Deputy Director General, Geological Survey of India, N.E. Region, Shillong.

Respondents

C ntd...P/3.

DETAILS OF APP LICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application under Section 19 of the Administrative Tribunals Act, 1985 is directed against office order No. 4/56/CIR(SDA)/NER/AE-I/83 dated 11.9.96 issued by the Deputy Director General, Geological Survey of India, North Eastern Region, Shillong under No. O.M. 11(3)/95-E.II(B) dated 12.1.96 issued by the Govt. of India, Ministry of Finance, Department of Expenditure, New Delhi.

2. JURISDICTION OF THE TRIBUNAL

The applicants declare that the subject matter of the instant applicant is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The applicants further declare that the mainstant applicant has been filed within the limitation period prescriunder Section 21 of the Administrative Triunals Act, 1985.

4. FACTS OF THE CASE:

Thiks

- 4.1 That the applicants are all citizens of India and as such they are entitled to all the rights, protections and privileges guaranteed by the Constitution of India.
- §.2 That the applicants are group A and Group B officers of the Geological Survey of India (GSI) and presently posted in different stations of the North Eastern Region such as Shillong, Guwahati, Itanagar, Agartala, Dimapur etc. §

Contd.....P/4.

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Among the applicants the Geologist (Senior), Geologist (Junior) Senior Administrative Officer, Chemist (Junior), Mechanical Engineer (Chemior) are group A officers and the rest are Group B officers.

- 4.3 That the applicants state that they have got a common grievance raised in this application and they have come before this Hon ble Tribunal against the same cause of action and the reliefs sought for in this application are also same. Thus they have got a common interest in this application and accordingly, the applicants may be permitted to join together in a single application as provided for under Rule 4(5)(a) of the C.A.T. (Procedure) Rules, 1987.
- 4.4 That the applicants being Group A and Group B officers of the G.S.I.. All of them have got All India Transfer

 Liability and as such clause is not only in the appointment letters but in practice also they are transferred from throughout the territory of India. They having fulfilled the conditions laid down in the O.M. 20014/3-E.IV dated

 14.12.83 issued by Govt. of India, Ministry of Finance,

 Department of Expenditure for getting Special Duty Allowance as admissible under the said O.A. with effect from 1.11.83.

 Be it stated here that while continuing the aforesaid O.M. dated 14.12.83, the Government of India, Ministry of Finance issued a further O.M. dated 1.12.88 stipulating that the S.D.A. would be paid @ 12% of the basic pay subject to a ceiling of Rs.1,000/- and other conditions as regards the S.D.A. remained the same.

A copy of the said 0.M. dated 14.12.83 is annexed hereto as ANNEXURE-1.

Contd. . . P/5.

- That among the applicants, the applicant Mos. 1 to 24 have come to the N.E. Region from different systemms States out of N. E. Region. The applicant No. 1 has come from U.P., the applicant Nos. 2, 4, 15, 20 and 21 have come from Bihar, the applicant Nos. 3, 5, 6, 7, 8, 11, 14, 18, 19 23 and 24 have come from this West Bengal. The applicant Nos. (9,) 10, 17 and 22 have come from Orissa and the applican No. 2 has come from Delhi and the applicant No. 13 has come from M.P. to the N.E. Region and have been serving in different stations of the N.E. Region. The applicant wos 25 to 37 although originally belong to N.E. Region, they have got all India Transfer Liability and are transferred out of N.E. Region and maximum again re-transferred to W. ... Region. Similar is the case in respect of the applicant No. 38 to 45. Be that as it may, the applicants having belonged to Group A and B services, they invariably carry all India Fransfer liability clause and they are also transferred throughout the territories of India in practice also. The applicants was at Sl. Nos. 3, 4, 12, 23 and 24 have been recently transferred from the N.E. Region and they are now serving outside the W.E. Region. Their transfers were effected in the year 1996. They are again liable to be transferred back to W.E. Région.
- 4.6 That the applicants state that they have all allong been getting the S.D.A. as granted under the aforesaid Annexure-1 C.H. Lated 14.12.83.
- 4.7 That the applicants state that the respondents pursuant to the utilisation of the services of the Group C and Demployees of the GSI inserted a clause in the appointment

letters of the Group C and D of the GSI to the effect that their appointments carried the liability to serve in any part of within and under the control of the Regions only. Thus in their case, the earlier clause of all India transfer liability was deleted and replaced by original transfer liability. No such clause has been inserted and/or replaced in case of the Group A and B employees in asmuch as they are in practice transferred to and from N.E. Region to and from other parts of the country.

being in not granted the SDA had occasioned to move this Hon'ble Tribunal by filing the U.A. NO. 132/90 and 183/90 and the Hon'ble Tribunal vide its judgment dated 12.9.91 held that the Group C and D employees are also entitled to SDA. Against this Judgment, the departmental authorities had preferred appeal before the Hon'ble Supreme Court and the Hon'ble Supreme Court having regard to the contentions raised on behalf of the respondents held that the Group C and D employees of the GSI are not entitled to SDA. However, by their order dated 17.9.95 correction was issued not to recover any part of payment of SDA already made to the concerned employees.

A copy of the said Supreme Court order dated 7.9.95 is annexed here to as ANNEXURE-2.

4.9 That from the above, it is crystal clear that the applicants belonging to Group A and B services are entitled to SDA inasmuch as they carry in practice all India transfer liability throughout the territories of India.

4.10 That the applicants were surprised to receive an office order No. 4/56/CIR/SDA/NER/SE_I/83 dated 11.9.96 purportedly issued pursuant to O.M. (3).95-E.II(B) dated 12.1.96.

Copies of the aforesaid office order dated

11.9.96 enclosing therewith the O.M. dated

12.1.96 is annexed herewith as ANNEXURES_3 and

4 respectively.

That the applicants state that by Annexure-3 letter dated 11.9.96, the persons, named therein are included. . The applicants also have been declared ineligible to receive the SDA with effect from 20.9.94. Further the amount paid on account of SDA to the so called ineligible persons after 20.9.94 has been directed to be recovered from the applicants from their monthly salary bills. The same has been done purportedly on the basis of the O.M. dated 12.1.96 (Annexure 4). By Annexure 4 0.M. dated 12.1.96 it has been laid down in paragraph 3 that for the purpose of sanctioning SDA, all India transfer liability of the members of the N.E. Service (Cadre) or incumbent of any post/group of posts has to be determined by affording the test of recruitment shown, promotion shown etc. i.e. whether recruitment to service/calre/post has been made on all India basis and whether promotions is also done on the basis of an all India seniority list service/cadre/post as a whole. It has been clarified that a mere clause in the appointment letter to the effect that the persons concernx is liable to be transferred km anywhere in India

Contd.....P/8.

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do not make him eligible for the grant of SDA. Accordingly, referring to the Might Supreme Court Judgment as mentioned therein, the decisions mentioned in the O.A. have been taken. According to the said decision, the amount already paid on account of SDA to the mix ineligible persons on or before 20.9.94 will be waived and the amount paid on account of SDA to ineligible persons after 20.9.94 will be recovered (emphasis added). Consequently according to the said O.M. dated 12.1.96 it is in respect of ineligible persons only, the SDA should be stopped and recovery should be made in respect of payment made after 20.9.94.

they all belong to Group A and B services and they fully satisfy the test laid down in different circulars including the one at Annexure-4 dated 12.1.96. They fully satisfy the test laid down in clause 3 of the O.M. dated 12.1.96 inasmuch as in their case, it is not a mere insertion of all India transfer liability clause in their appointment orders but in practice they have been transferred throughout the territo of India. Their recruitment/promotion is also on all India basis, on the basis of xxxxxxxxxx all India common seniority list for the purpose as a whole. Thus they fully satisfy the test for getting the SDA and accordingly, they have all alding be not only granted SDA. Now by the impugned order at Annexure-3,/the same is sought to be discontinued, but recovery is also sought to be made for payment of SDA made after 20.9.94.

4.13 That the applicants state that on fulfilment of the pre-requisite for grant of SDA they have been granted th

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the same with effect from 1.11.83 under the aforesaid O.M. issued by the Government of India unlike other employees of other departments includi g the Group C and D employees o the GSI. There was no occasion for the applicants to approach this Hon ble Tribunal for grantof SDA. The Government on its own accord granted SDA having regard to the fact that they have fully conformed with the requirement for grant of SDA. Now suddenly on the strength of the purported O.M. dated 12.1.96, they have issued the impugned order dated 11.9.96 seriously jeopardising the interest of the applicants. Admittly before issuing the aforesaid impugned order dated 11.9.96, no opportunity of being heard has been accorded to the applicants and no exercise has been carried out as to whether the applicants conformed to the requirements for grad of SDA and as to whether they come within the category of "ineligible persons".

decision conveyed key the impugned order dated 11.9.96 made representations before the respondent No. 3 but till date nothing has been communicated to them and now a stage has come in which not to speak of continuation of payment of SDA, recovery is sought to be made from their salary bill commencing from the month of September 1996.

Instead of annexing copies of all the representati submitted by the applicants, some of them are annexed hereto as ANNEXURES-5 series

4.15 That the applicants state that the members of All India Services like F.A.S., I.P.S., I.F.S. on their postir

Contd....P/10.

to N.E. Region upon allocation of cadre virtually remain posted through out the N.E. Region without any transfer liability outside the N.E. Region except when they have been sent on deputation as per the provisions of the rules holding the field. They also come through a competitive examination like that of the direct recruits. Among the applicants who also come through UPSC. However in their case, the Governmen of India, Ministry of Home Affairs, Department of Personnel and Administration, and Reforms has directed the authorities of the different States in N.E. Region to grant the SDA to the members of the AIS in terms of the aforesaid U.M. dated 14.12.83. Such a direction was issued vide letter No.14017/ 21/83_AIS.II dated 3.2.84. The direction was again reiterated by the Covernment of India, Ministery of Personal, Public Grievance and Pension vide their letter No. 14017/1/89-AIS(II dated 25.1.89.

Copies of the aforesaid letters dated 3.2.84 and 25.1.89 are annexed hereto as ANNEXURES 6 and 7.

India Services come through a competitive examination when sof All India Services come through a competitive examination when services through and when posted to N.E. Region upon their cadre allocation can get their SDA on the strength of the letter of the same Government. There is no earthly reason as to why the applicants should be deprived of the SDA unlike the members of all India Services. The appliants have got all India seniority, all India transfer liability all India Recruitment/Promotion zone and as stated above, they fulfil the requirements as laid down in Government of India O.M. dated 12.1.96.

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That the applicants state that they demanded SDA to be paid to them and the Covernment on the rown accord made the payment to them and they have accordingly spent the money also. If at all a recovery is permissible, same should have been done immediately after the Supreme Court Judgment dated 20.9.94 on the basis of which the 0.M. dated 12.1.96 has been issued. The recovery cannot be made from the applicants without giving them any opportunity of being heard There are plethora of decisioms of the Hon'ble High Court as well as various High Courts and this Hon'ble Tribunal and in such circumstances where the payment has already been made, such recovery is not permissible. Having regard to such facts situation, the Apex Court in case of Group C and D employees of the GSI has issued direction to the respondents not to recovery from the amount already paid to them on accoun of SDA. On the other hand the applicants as stated above are also entitled to continue to get the SDA as before.

4.18 That the applicants state that the respondents have misread and misinterpreted the provisions of the 0.M. dated *xx 12.1.96 (Annexure-3). This it is a fit case for passing of an interim order by way of staying the operation of the said order till disposal of the 0.A.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- 5.1 For that prima facie the impugned order is not sustainable and liable to be set aside and quashed.
- For that under the circumstances, no recovery can be made from the applicants in respect of the payment made after 20.9.94. If at all any recovery was to be made, same

Contd...P/12.

should have been done by the respondents immediately after 20.9.94. But instead they kept on paying the SDA to the applicants . but now by a stroke of pen has sought to recovery the amount on account of SDA paid after 20.9.94.

- For that as pointed out above, the applicants satisfy the pre-requisite for grant of SDA and accordingly, they have also been paid the SDA on the strength of concerned O.M. Now the respondents on an a mechanical application of the O.M. dated 12.1.96 has sought to recovery the amount of SDA and discontinue the same which is arbitrary and illegal.
- 5.4 For that the Hon'ble Supreme Court having laid down that all India transfer liability clause does not exist only in respect of Group C and D employees of the GSI and they are km not entitled to SDA implicitly mean that the Group A and B employees of the GSI are entitled to SDA. Thus the impugned order could not have been issued by the respondents.
- For that the respondents before issuing the impugned order ought to have carried out the exercise as to who are the applicants to be termed as incligible persons instead they have mechanically applied the C.M. dated 12.1.96 and have sought to recover the SDA Already paid to them and furthermore, have sought to discontinue the payment of SDA to the applicants.
- 5.6 For that the respondents failed to appreciate that all the applicants have all India transfer liability

Contd. ... P/13.

and in practice also they have been transferred through out the territory of India and unlike any other case in which the employees are granted SDA on the basis of mere clause of of all India Transfer liability the applicants have got all India transfer liability on the basis of all India recruitment/promotion zone and all India seniority.

For that if the prix ripker of the all India service are entitled to SDA in respect of their posting in the N.E.

Region through out the entire service career, there is no earthly reasons as to why the applicants should be deprived of the same.

- 5.9 For that in any view of the matter, the impugned order is not sustainable and liable to be set aside and quashed.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicants state that they have no other alternative remedy than to come under the protective hands of this Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILLDOR PENDING BEFORE ANY OTHER COURT:

The applicants further declare that they have not filed any application, writ petition or suit ker in respect of the subject matter of this application before any other Court,

Contd...P/14.



Authority or any other Bench of this Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT:

Under the facts and circumstances stated above, it is most respectfully prayed that the Hon'ble Tribural may be pleased to admit this O.A., call for the records of the case and upon hearing the parties on the cause or causes that may be shown and on perusal of the records be pleased to grant the following reliefs:

- (ii) To set aside and quash the O.M. dated *** 12.1.96

 if it is held that the respondents are entitled to

 issue the Annexure-3 letter dated 11.9.96 on the

 basis of the O.M. dated 12.1.96 (Annexure-4) and

 further if it is held that the same is applicable

 in respect of the applicants:
- (iii) To direct the respondents to continue to pay SDA to the applicants and not to recover any amount paid on account of SDA to the applicants.
- (iv) Any other relief or reliefs to which the applicants may be entitled to and as may be deemed fit and proper by this Hon'ble Tribunal.
- (iv) Cost of this application.
- (v) Any other relief or reliefs to which the applicants may be entitled and as may be deemed fit and proper by the Hon'ble Tribunal.

9. INTERIM ORDER PRAYED FOR:

pray that the impugned order dated 11.9.96 (Annexure-3)

12.1.96 (ANNEXURE 4)

may be please be stayed.

10. PARTICULARS OF THE I.P.O. :

(i) I.P.O. No. : 651 8 09 346832

(ii) Date : 29/8/96

(iii) Payable at : Guwahati.

11. LIST OF DOCUMENTS:

As stated in the Index.

Verification....

VERIFICATION

I, Shri (Dr.) U.K. Mishra, son of Shri L.D. Mishra, aged about 42 years, at present working as Geologist (Senior) in the office of the Deputy Director General, Geological Survey of India, North Eastern Region, Shillong, the applicant No. 1 do hereby solemnly affirm and verify that the statements made in the accompanying application in paragraphs 1 to 4/are true to my knowledge; those made in paragraph 5 are true to my legal adviće and I have not suppressed any material fact. I am also duly authorised and competent to swear this affidavit on behalf of all the applicants.

And I sign this affixed verification on this the 23rd day of September 1996 at Guwahati.

(DR. UMESH KUMAR MISHRA)

ANNEXURE - 1.

31

NO. 20014/2/83-E.IV
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, in the 14th December, 1983

OFFICE MEMORANDUM

Subject: Allowances and facilities for civilian emplyees of the Central Government serving in the states and Union Territories of North-Eastern Region - improvement thereof.

The need for attracting and retaining the service of competent officers for service in the North-Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a committee under the Chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances facilities admissible to the various categories of Civilian Central Government employees serving in this region and to suggest suitable imparts improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to secide as follows:-

i) Tenure of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years of less and 2 years at a time for officers with more than 10 years of service. Periods of leave, training etc.in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years, officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as for as possible.

The period of deputation of the Central Government employees to the States/UnionTerritories of the North-Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer . The asmissible deputation allowance will also continue to be paid during the period of deputation so extended .

- ii) Weightage for Central deputation/training abroad and spwcial mention in Confidential Records.
 - a. promotion in cadre posts,
 - b. deputation of Central tenure posts, and
 - c. courses of training abroad ,

The general requirement of at least three years service in a cadre post between two Central tenure deputations may also be relaxed to two years in deserbing cases of meritorious service in the North East.

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A specific entry shall be made in the C.R. of all employees who rendered a full tenure of service in the North Eastern Region to that effect.

iii) Special (Duty) Allowance:

Central Government civilian employees who have all India transfer liability will be granted a Special (Duty) Allowance at the rate of 25 percent of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North Eastern Region, Such of those employees who are exempt from payment of income tax will, however, not be eligible for this special (Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and/or Deputation (DutyAllowance already being drawn subject to the condition that the total of such special (Duty) allowance plus special pay/Deputation(Duty), Allowance will not exceed Rs. 400/-p.m. Special Allowance like special Compensætory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

- iv) Special Compensatory Allowance:
- 1. Assam and Meghalaya

The rate of the allowance will be 5% of basic pay subject to maximum of 50/-p.m. admissible to all employees without any pay limit . The above allowance will be admissible with effect from 1.7.1982 in the case of Assam .

2. Manipur:

The rate of allowance will be as follows for the while of Manipur:

Pay upto Rs. 160/-

Rs. 40/- peme

Pay above Rs. 260/-

15% of basic pay subject to a maximum of &.150/-pm

3. Tripura

The rate of the allowance will be as follows:

(a) Difficult areas

25% of kke pay subject to a minimum of Rs. 50/- and maximum of Rs. 150/-p.m

(b) Other areas
Pay upto Rs. 260/-

Rs. 40/-p.m.

Pay above Rs. 260/-

15% of basic pay subject to a maximum of Rs. 150/-p.m

There will be no change in the existing rates of Special Compensatory Allowance admissible in Arunachal Pradesh, Nagaland and Mizoram and the existing rate of Disturbance Allowance admissible in specified areas of Mizoram.

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(v) Travelling Allowance on first appointment:

In relaxation of the present rules (S.R.105) that travelling allowance is not admissible for journeys undertaken in connection with initial appointment, in cases of journeys for taking up initial appointment to a post in the North-Eastern Region, travelling allowance limited to ordinary bus fare/second class rail fare for road /rail journey in excess of first 400 Kms for the government servant himself and his family will be admissible.

(vi) Travelling Allowance for Journey on transfer:

In relaxation of orders below S.R. 116, if on transfer to station in the North-Eastern Region, the family of the Government servant does not accompany him, the Government servant will be paid travelling allowance on tour for self only for transit period to join the post and will be permitted to carry personal office upto 1/3rd of his entitlement at Government cost or have a cash equivalent of carrying 1/3rd of his entitlement or the difference in weight of the personal effects he is actually carrying and 1/3rd of his entitlement as the case may be, in liew of the cost of transportation of baggage, In case the family accompanied the Government servant on transfer, the Government servant will be entitled to the existing admissible travelling allowance including the cost of transportation of the aumissible weight of personal effects according to the grade to which the officer belongs, irrespective of the weight of the baggage actually carried, The above provisions will also apply for the return journey on transfer back from the North-Eastern Region .

vii) Road milage for transportation of personal effects on transfer:

In relaxation of orders below S.R. 116 for transportation of personal effects on transfer between two different stations in the North Eastern Region, higher rate of allowance admissible for transportation in 'A' class cities subject to the actual expenditure incurred by the Government servant will be admissible.

(viii) Joining time with leave:

In case of Government servant proceeding on leave from a place of posting in North Eastern region, the period of travelling excess of two days from the station of posting to outside that region will be treated as joining time. The same concession will be admissible on return form leave.

(ix) Leave Travel Concession:

A government servant who leaves his family behind the old duty station or another selected place or residence and has not availed of the transfer travelling allowance for the family will have the option to avail of the existing leave travel concession of journey to home town in a block period 2 years, or in lieu thereof, facility of travel for himself once a year from the station of posting in the North-Eastern to his home town or place where the family is residing and

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once a year to visit the employees at the station of posting in the North-Eastern Region. In case the option is for the later alternative the cost of level for the initial distance (400 kms/150 kms.) will not be borne by the officer .

Officers drawing pay of Rs. 2250/- or above, and their families, i.o., spouse and two dependent children (upto 18 years for boys and 24 years for girls) will be allowed air travel between Imphal/Silchar/Agartala and Calcutta and vice versus while performing journeys mentioned in the proceding paragraph.

(x) Children Education Allowance/Hostel Subsidy:

Where the children do not accompany the Government servant to the North Eastern region, Children Education Allowance upto Class XII will be admissible in respect of children studying at the last station of posting of the employee concerned or any other station where the children reside, without any restriction of pay drawn by the Government servant. If children studying in schools are put in hostels at the last station of posting or any other station, the Government servant concerned w will be given hostel subsidy without other restrictions.

- 2. The above orders except in sub-para (iv) will mutails mutandis apply to Central Government employees posted to Andhra and Nichobar Island.
- 3. These orders will take effect from 1st November, 1983 and will remain in force a period of three upto 31st October, 1986.
- 4. All existing special allowances, facilities and a concession extended by any special order by the Ministries/Departments of the Central Government to their employees in the North Eastern Region will be Withdrawn from the date of effect of the orders contained in this offices Memorandum.
- 5. Seperate orders will be issued in respect of other recommendation of the committee referred to in paragraph 1 as and when decisions are taken in them by the Government.
- 6, In so far as the persons serving in the Indian Audit and Accounts Department are concerned, these orders issue after man consultation with the Comptroller and Auditor General India.

Sd/-

(S C MAHALIK)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA.

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IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION CIVIL APPEAL NO. 8208 - 8313 (Arising out of S.L.P.Nos. 12450-55/92)

Union of India & Ors.

appallants

versus .

Geological Survey of India Employees Association & Ors.

respondent .

ORDER

Delay condoned . Leave granted .

Mr. P.K. Goswami, learned senior counsel appears for Geological Survey of India Employees' Association and Mr. S.K. Nandy, Advocate. appears for the other respondents in all the matters.

Heard learned counsel for the parties. It appears to us that although the employees of the Geological Survey of India were initially appointed with an all India transfer liability. Subsequently Government of India framed a policy that class C and D employees should not be transferred outside the region in which they are employed. Hence, all India transfer liability no longer continues in respect of group C and D employees. In that view of the matter, the Special Duty Allowance payable to the Central Government employees having all India transfer liability is not to be paid to such group C and group D em employees of Geological Survey of India who are residents of the region in which they are posted. We may also indicate that such question has been considered by this Court in Union of India and others Vs. S. Vijay Kumar & Others (1994 (3) ECC 649).

Accordingly, the impugned order is set aside. We, however, direct that the appellant will not be entitled to recover any part of payment of special duty allowance already made to the concemned employees. Appeals are accordingly disposed of .

New Delhi, Septembor 7, 1995 Sd/-

(G.N. Roy)

Sd/-

(S.B. Majumdar

Geological Survey of India North Eastern Region Lower Motinagar, Lumsohpoh Nongthymmai, Shillong- 14.

NO /4/56/CIR(SDA)/MER/AC-I/83 Dated the Sept. 1996

OFFICE ORDER

In compliance to the directives of Ministry of Finance, Deptt., of Expenditure, conveyed vide No. 11 (3)/95 E-II (B) dated 12.1.96 (copy enclosed) and in the exercise of power to grant S.D.A. to Central Government employees serving in N.E.R., the 62 (sixtyTwo) officers covered under the following categories (list eclosed) are declared ineligible to receive S.D.A. with effect from 20.9.94.

- (a) Group A and B officers who on appointment through U.P.S.C. joined service at any station in NER and have continued to do so as listed at serial No. 1 to 3.
- (b) Group A and B officers who were promoted from Group C posts while serving in N.E.R.., and have continued in N.E.R. aslisted at serial No. 44 to 61.

The amount paid as S.D.A. to ineligible persons on or before 20.9.94 is waived. The amount paid on account of S.D.A., to ineligible persons after 20.9.94 (which also includes those cases in respect of which the allowance was pertaining to the period prior to 20.9.94 but payments were made after this date i.e. 20.9.94 will be recovered.

Recovery of the total over-paid amount on this account is to be made from the salary of the persons involved at the same monthly rate at which they had been paid in the last month. It is further clarified that in cases involving resignation/retirement during the recovery period the outstanding dues shall be recovered from the retirement benefits.

The total amount to be recovered and the amount of monthly recovery in each case shall be intimated by A.O. (AC-I)/respective DDQ's .

Sd/-

(K. KRISHNANUNNI)
By DIRECTOR GENERAL, NER

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ANNEXURE - 3 (Contd..)

NO./274/4/56/CIR(SDA)/NER/AC-I/83 Dated, the Sept 1996

Copy forwarded for information and necessary action to :-

- 1. The Director General (Attn: Dy Director General Personnel) Geological Survey of India , 4 Chowringhee Lane, Calcutta 700 016. This has reference to his letter
 No. 984-SP/3/1 (671)/ Law- 59/90 dated 10.7.96.
- 2. The Dy Director General, Geological Survey of India, Er, Calcutta/Coal Wing Calcutta/SR, Hyderabad/NR, Lucknow/WR, Jaipur/AMSE, Bangalore.
- Geology Division, Opn: Assam, Guwahati/Opn:Arunachal Pradesh, Itanagar/ Opn: Manipur- Nagaland, Dimapur/ Opn: Tripura Mizoram, Agartala/ Drilling Division Shillong. He is requested to calculate the SDA amount & drawn (20.9.94 to 31.8.96) and inform the ineligible persons. He is also requested to inform the new DDO in respect of the transferres for recovery under intimation to this office.
- 4. Officer concerned (Shri U.K. Mishra, Geologist (SA), Paleaontology Divn) GSI, NER, Shillong .

(R.P. SHARMA)
Geologist (Sr.)
For by Director General

George

LIST OF OFFICER APPOINTED THROUGH U.P.S.C. EXAMINATION AND POSTED IN NER

Sl. No.	Na	ame	Designation	Appointment through U.P.S.C.
-		,		
1.	Shri	Misra.	Geologist (Sr)	U.P.S.C.
2.	Shri	R.C. Singh	Geophysicist (Sr)	-do-
3.	Shri	D.T. Syiemlieh	Sr. Administr. Officer	-do-
4.	Shri	NK Agarwal	Geologist (Sr.)	-do-
5.	Shri	RG Sinha .	Geologist (Sr.)	-do-
6.	Shri	Tapan Pal.	Geologist (Jr.)	-do-
7.	Shri	AK Singh.	Geologist (Jr.)	-do-
8.	Shri	PC Das.	Geologist (Jr.)	-do-
9.	Shri	Subhasis Sen.	Geologist (Jr.)	-do-
10.	Shri	Suman Chatterjee	Geologist (Jr.)	-do-
11.	Shri	Anshuman Acharyya	Geologist (Jr.)	-do-
12.	Shri	Saibal Ghosh	Geologist (Jr.)	-do-
13.	Shri	D. Panigrahi .	Geologist (Jr.♥	-do-
14.	Shri	KC das.	Geologist (Jr.)	-do-
15.	Shri	R. Kharshiing	Chemist (Jr.)	-do-
16.	Shri	T. Pongen	M.E. (Sr.)	-do-
17.	Shri	SC Mitra	Geologist (Jr.)	edo-
18.	Shri	MV Reddy .	Geologist (jr)	-do-
19.	Shri	Joyesh Bagchi .	Geologist (Jr)	edo-
20.	Shri	RC Shukla	Geologist (Jr)	-do-
21.	Smt.	Champa Sensarma	Asstt. Geologist	-do-
22.	Shri	TK Sinha	Asstt. Chemist	-do-
23.	Shri	SC Sewayan	Asstt. Geophysicist	-do-
24.	Shri	R. Prasad	Admn. Officer	-do-
25.	Shri	TL Shitiri	Geologist (Jr)	-do-
26.	Shri	G. Vidyasagarh	Geologist (Jr)	-do-
27.	Shri	JB Khalko	Geologist (Jr)	-do-
28.	Shri	G. Chattapadhyay	Geologist (Jr)	-do-
29.	Shri	RP Nagar	Geologist (Jr)	-do-
30.	Shri	B Mahrotra.	Geologist (Jr)	-do-
31.	Shri	ND Jeelan Basha	Asstt. Geologist	-do-
32.	Shri	C Gurga Rao .	Asstt. Geologist	-do-
33.	Shri	K. Jaya Saban	Asstt. Geologist	-do-
34.	Shri	JN Lall .	Admn. Officer .	-do-
35.	Shri	sk Patel .	Geologist (Jr)	-do-

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S1.	Name	Designation	Appointment through N.P.S.C
		PARTY COMMUNICATION STATE AND ADMINISTRATION ADMINISTRATION AND ADMINISTRATION AND ADMINISTRATION AND ADMINI	
36.	Shri P. Dutta	Geologist (Jr)	HRANH U.P.S.C
37.	Shri B. Mukhppadhyay	Geologist (Jr)	-do-
38.	Shri S. Kumar.	Geologist (Jr)	-do-
39.	Shri PK Jena	Asstt. Geologist	-do-
40.	Shri TD Gupta	Geologist (Jr)	-do-
41.	Shri H. Sarma	Geologist (Jr)	-do-
42.	Shri S.N. Sharma	Geologist (Jr)	-do-
43.	Shri Niladri Hazra	Asstt. Geologist	-do-
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LIST OF GROUP 'C' OFFICERS WHO JOINED SERVICE AT N.E.R. AND PROMOTED TO GROUP 'B' POSTS AND POSTED IN N.E.R.

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Sl. No.	Name	Designation	Promoted from group 80°	posted
· 44.	Shri B. Pathak	Asstt. Geoffhysicist	C (N.E.R.
45.	Shri B. Banik	Asstt. Geophysicist		-do-
46.	Shri Amitabha Ghose	Asstt. "	. O	-do-
47.	Shri S. Swelton	Admn. Officer.	Ċ	-do-
48.	Shri K. Kharmalki	Admn. Officer	C	-do-
49.	Shri SN Mahato	Admn. Officer	G	-do-
50.	Smt. Mina Laloo	Sr. P.A.	C	-do-
. 51.	Shri SS Rajput	Stores Officer	C .	-do-
52.	Shri Dipak Gurang	Asstt. Chemist	C	-do-
53.	Shri GC Sarmah.	Asstt. Geologist	C	-do-
54.	Shri Smt. Swapna	Asstt. Chemist	C	-do-
55.	Shri C Saikia	Asstt. Themist	C	-do-
56.	Shri NK Goswami	Geologist (Jr)	C	-do-
57.	Smt. RT Bhuyan	Asstt. Geologist	g ·	-do-
58.	Shri PC narzari	Admn. Officer	ď	-do-
5 9.	Shri GF Sanglin	Admn. Officer	C	-do-
60.	Shri S Dutta	Admn. Officer	C	-do-
61.	Shri Anjan Boro	Asstt. Geologist	C	-do-

Employ

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF EXPENDITURE

New Delhi, the 12th Jan. 1996

OFFICE MEMORANDUM

- Sub: Special Duty Allowance for civilian employees of the Central Government serving in the State and Union Territories of North Eastern Region-regarding.
- 2. The Government of India vide the above mentioned OM dt. 14.12. 83 granted certain incentives to the Central Government civilian employees posted to the NE Region. One of the incentives was payment of a 'Special Duty Allowance' (SDA) to those who have "All India Transfer liability".
- 3. It was clarified vide the above mentioned OM dt. 20.4.1987 that for the purpose of sanctioning 'Special Duty Allowance', the All India Transfer Liability of the members of any service/cadre or incumbents of any post/group of posts has to be determined by applying the tests of recruitment zone, promotion zone, etc. i.e. Whether recruitment to service/cadre/post has been made on all India basis and whether promotion is also done on the basis of an all India common seniority list for the service/cadre/post as a whole. A mere clause in the appointment letter to the defect that the person concerned is liable to the transferref anywhere in India, did not make him eligible for the grant of SDA.
- 4. Some employees working in the NE Region approached the Hon'ble Central Administrative Tribunal (CAT) (Guwahati Bench) praying for the grantn of SDA to them even though they were eligible for the grant of SDA to this allowance. The Hon'ble Tribunal had upheld the prayers of petitioners as their appointment letters carried the clause of All India Transfer Liability and, accordingly, directed payment of SDA to them.

5. In some cases, the directions of the Central Administrative Tribunal were implemented. Meanwhile, a

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few special, leave Petitioners were filed in the Hon'ble Supreme Court by some Ministries/Departments against the Orders of the CAT .

- The Hon'ble Supreme Court in their judgement delevered on 20.9.94 (in Civil Appeal No. 3251 of 1993) uphold the submissions of the Government of India that central Government civilian employees who have all India transfer liability are entitled to the grant of SDA, on being posted to any station in the NE Region from outside the region and SDA would not be payable merely because of the clause in the appointment order relating to All India Transfer liability. The apex Court further added that the grant of the allowance only to the officers transferred from outside the region to this region would not be violative of the provisions contained in Article 14 of the Constitution as well as the equal pay doctrine . The Hon'ble Court also directed that whatever amount has already been paid to the respondents or for that matter to other similarly situated employees would not be recovered from them in so far as this allowances is concerned .
- 7. In view of the above judgement of the Hon'ble Supreme Court, the matter has been examined in consultation with the Ministry of Law and the following decesions have been taken:
- i) The amount already paid on account of SDA to the ineligible persons on or before 20.9.94 will be waived; &
- ii) the amount paid on account of SDA to ineligible persons after 20.9.91 (which also includes those cases in respect of which the allowance was pertaining to the period prior to 20.9.91, but payments were made after this date **x** i.e. 20.9.94) will be recovered.
- 8. All the Ministers/Departments etc. are requested to keep the above instructions in view for strict compliance
- 9. In their application to employees of Indian Audit and Accounts Department, these orders issue in consultation with the Comptroller and Auditor General of India.
 - 10. Hindi version of this OM is enclosed .

Berken

(C. Balachandran)
Under Secy. to the Govt, of Indi
All Ministers/Departments of the Govt. of India, etc. etc.
Copy (with spare copies) to C & AG, UPSC etc. as per standard endorsement list.

NO. 160/P2/ENV/GSI/NER/RCS/96 Dated 18/08/96.

From:
RAMESH CH. SHUKLA
GEOLOGIST (JR.)
ENVIRINMENTAL GEOL.PROJECT-IV,
G.S.I., N.E.R., SHILLONG - 3.

To, The Deputy Director General, Geological Survey of India. North Eastern Region, Shillong - 3.

Sub:- Resuming of payment of S.D.A. and to stop the recovery of the S.D.A. already paid since 20/9/94.

Sir,

With reference to the office prder No. 1293/4/56/CIR (SDA)/NER/AC-I/93 dated 11th Sept. '96, as received on 16th Sept., 896 most respectfully I beg to submit the following for your sympathetic considerations:-

- 1. That I am a permanant resident of Ujjain (Madhya Pradesh) and prior to joining the Gedlogical Survey of India I served the Gujrat Water Supply and Sewerage Board of the Govt. of Gujrat as Junior Geologist and was posted at Jamnagar (Gujrat) till my resignation on 04/02/1983.
- 2. That I was selected through Geologist Examination 1981 by the U.P.S.C. for the post of Geologist (Jr) Group 'A' services on dated 23/03/82 and was posted by th Geological Survey of India on the basis of All India Transfer Liability to its North aastern Regional office at Shillong on 27/11/1982.
- 3. By virtue of selection through U.P.S.C. besides having the All India Transfer liablity I have All India Common Seniority, at the time of appointment and afterward till date.
- 4. That as per original 0.M. dated 18/12/83 and consequent clarification till issuance of 0.M. dated 12/1/96 the Deptt. on being satisfied of the eligibility criteria and granted the amount of C.D.A. along with monthly salary as per existing rules till 31/8/96.

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that whatever amount has already been paid to the Respondents of for that matter similarly situated employees would not be recovered from them in so far as the allowance is concerned.

In view of the above mentioned facts :-

- 1. I humbly request that the order of the Hon'ble Supreme Court dated 20/9/94 may please be implemented in true spirit and no recovery be made.
- 2. Since I was posted in the North Eastern Region from outside the region on All India Transfer liability basis the S.D.A. payment as admissible to me under the existing rules may be continued.

Yours faithfully,

(RAMESH CHANDRA SHUKLA)

Gonhan

No. / PAL/NER/SS(P)/44

Dated the 19th Septembor 1996

From:
Subhasis Sen,
Geologist (Jr.)
Palaeontology Division,
Geological Survey of India,
North Eastern Region,
Shillong.

To, The Deputy Director General. Geological Survey of India, North Eastern Region, Shillong.

Sub: Representation against stoppage and recovery of S.D.A.

Ref: Your office order under No. 1282/4/56/CIR (SDA)/NER/AC-I/83 Dated 11/9/96.

Sir,

With reference to your above offices order, I have been declared ineligible for drawal of SDA with effect from 20/9/94. Among the 62 declared ineligible persons my name is mentioned in Sl.No. 9 of the enclosed list.

I would like to draw your kind attention to the following points for reconsidering my case and pass an order for granting me SDA and non-recovery of the SDA already drawn with effect from 20/9/94.

1. I joined GSI as Geologist (Jr) on 3/10/94
after resigning from the post of Inspector of
Central Excise under Central Board of Custom
and Excise, Ministry of Finance, Govt. of India
with permission and proper release from appropriate authority. Later on the benefit of
my past service has been granted by the
Director General of GSI in the present service
and as such service continuity is being counted
presently. I resigned from the past service
from Cooch Behar, West Bengal on 30/9/94 and
joined in GSI on 3/10/94.

Thus as in continuous service under Govt of India I may be considered as a person coming from outside the N.E.R., to joined here in GSI, NER., Shillong and in turn be eligible for granting of S.D.A.

Stony en

- I have been recruited through U.P.S.C. on all India basis by Geologists' Examination 1991 with all India common merit list. Obviously my recruitment zone, promotion zone and seniority list all are on all on all India basis only. Thus all criteria mentioned in para 3 of the attached O.M. No. 11(3)/95-E II(B) dated 12/1/96 of Ministry & of Finance are being fulfilled by me.
- My all India transfer liability is not 'merely' but actual only as defined by the para 3 of the above mentioned Ministry of Finance (MF) 0.M. which justify my eligibility for drawal of S.D.A.
 - Para 6 of the mention MF. O.M. is redundantly applied to declare me ineligible for SDA. In fact the para states about violation of equal pay doctrine only and not fixing eligibility criteria for SDA. Thus not being transferred from any other region of GSI to GSI., NER cannot make me ineligible for S.D.A.

Thus in view of above points, I seek your kind intervention to the case to declare me eligible for S.D.A. with effect from 3/10/94 (my date of joining in G.S.I.).

Yours faithfully,

(SUBHASIS SEN)
Geologist (Jr.)
Palaeontology Division
G.S.I., N.E.R., Shillong.

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ANNEXURE - 5 (Cont.

NO. /PAL/NER/UKM/96

Dated 19th September 1996

From,
U.K. Mishra,
Geologist (Sr.),
Palasontology Division,
G.S.I., N.E.R., Shillong.

To, The Deputy Director General Geological Survey of India North Eastern Region, Shillong.

Sub:- S.D.A.

Ref: Your letter No. 1274/4/56/CIR(SDA)/NER/AC-I/83, dated 11th Sept., '96.

Sir?

With reference to your above letter No. which were received by me on 16th September '96, I would like to draw your kind attention for the following facts:-

- 1. I am serwing in G.S.I? N.E.R., Shillong as a group 'A' officer (Geologist (Jr) and Geologist (Sr.). I had been recruited by U.P.S.C., by Geologists' Examination.
- 2. I am having actual all India transfer liability and not 'merely all India Transfer liability as mention in the Office Memorandum of Ministry of Finance make me eligible for drawal of S.D.A.
- 3. My home place is in Uttar Pradesh and not in N.E.R.

Condidering the above points, I would request your kind intervention to declare me eligible for S.D.A.

Yours faithfully,

Springer

(Dr. U.K. Mishra), Geologist (Sr.)

GOVERNMENT OF INDIA



No. 17/DDP/NER/96

Dated, 17/09/96

From,
D. Panigrahi,
Geologist (Jr.)
Petrology Division,
Geological Survey of India,
North Eastern Region,
Shillong: 793003.

To,
The Deputy Director General,
Geological Survey of India,
North Eastern Region,
Shillong: 798003

Sub :- SDA (Special Duty allowance)

With due reference to your office order no.

1286/4/56/cir(SDA)/NER/AC-I/83, dated 11.09.96 and office

Memorandum No. (OM)No. 11 (3)/95-E II B dated 12.1.96, I

would like to present the following facts:-

- 1. I was recruit through U.P.S.C. and appointed as Geologist (Jr) IN THE G.S.I. (GroupA) by the President of India.
- 2. Thereafter the posting was given at NER, Shillong by Director General, G.S.I., Calcutta.
- 3. I have joined in G.S.I., N.E.R., Shillong on 30.6.1994.
- 4. I have jained in ExSxX. availed joining T.A. on first posting which is one of the special concession given only to Officers on being posted to any station in North Eastern Region.
- 5. As per tests mentioned in the para 3 of the office memorandum I am having All India Transfer Liability And as per the para- 2 of the OM I am eligible for the payment of Special Duty Allowance (SDA).
- 6. As per the para 6 of OM, Central Government Civilian employees who have all India transfer liability are entitled to the grant of SDA on being posted to any station in the North Eastern Region from out side the region. Thus I, not being the resident of North Eastern Region, appointed in G.S.I. with H.Q. at Calcutta and thereafter posted at North Eastern Region, as entitled for all incentives and allowances inherent to the posting in N.E.R. including SDA.
- 7. As per the lines 9 to 12 of para 6 of 0M the grant of SDA only to the Officers transfered from out side the region to this region would not be violative of the provisions in Article 14 of the constitution as well as equal pay dectrine. Which clearly does not speak about my ineligibility for the grant of SDA on being posted to N.E.R.

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ANNEXURE - 5 (Contd..)

- 8. As per lines 14 to 18 of para 6 of OM, The Hon'ble Supreme Court has directed that whatever amount has already been oaid would not be recovered so far as SDA is concerned.
- 9. It is nowwhere mentioned in the OM that the group A & B officers who on appointment through U.P.S.C. and posted in N.E.R. shall not be eligible to draw SDA from 20.9.94. Thus, para 7 (ii) of the OM may not be applicable in my case.

Keeping in view the above mentioned facts I would request you to kindly reconsider my case and declare me eligible for the continuation of payment of SDA.

Yours faithfully,

(D. PANIGRAHI) Geologist (Jr.)

Grison

NO._____MPAL/NER/SS(P)/44

From,
Subhasis Sen.
Geologist (Jr.)
Palaeontology Division,
Geological Survey of India,
North Eastern Region,
Shillong.

Dated the 19th September '96

To, The Deputy Director General. Geological Survey of India, North Eastern Region, Shillong.

Sub: - Representation against stoppage and recovery of S.D.A.

Ref: Your Officex order under No. 1282/4/56/CIR (SDA)/NRR/AC-I/83 Dated 11/9/96.

Sir,

With reference to your above office order, I have been declared ineligible for drawal of SDA with effect from 20/9/94. Among the 62 declared ineligible persons my name is mentioned in Sl. No. 9 of the enclosed list.

I would like to draw your kind attention to the following points for reconsidering my case and pass an order for granting me SDA and non-recovery of the SDA already drawn with effect from 20/9/94.

after resigning from the post of Inspector of Central Excise under Central Board of Custom and Excise, Ministry of Finance, Govt. of India with permission and proper release from appropriate authority. Later on the benefit of my past service has been granted by the Director General of GSI in the present service and as such service continuity is being counted presently. I resigned from the past service from Cooch Behar, West Bengal on 30/9/94 and joined in GSI on 3/10/94.

Thus as in continuous service under Govt. of India I may be considered as a person coming from outside the N.E.R., to join here in GSI., NER., Shillong and in turn be eligible for granting of S.D.A.

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ANNEXURE : 5 (Contd..)

- 2. I have been recruited through U.P.S.C. on all India basis by Geologists'Examination 1991 with all India common merit list. Obviously my recruitment zone, promotion zone and seniority list-all are on all India basis only. Thus all criteria mentioned in para 3 of the attached O.M. NO. 11(5) /95-E II(B) dated 12/1/96 of Ministry of Finance are being fulfilled by me.
- My all India transfer liability is not 'merely' but actual only as defined the para 3 of the above mentioned Ministry of Finance(MF) O.M. which justify my eligibility for drawal of S.D.A.
- A. Para 6 of the mentions MF O.M. redundantly applied to declare me ineligible for SDA. In fact the para states about violation of equal pay doctrine only and mnot fixing eligibility criteria for SDA. Thus not being transferred from any other region of GSI., NER cannot make me ineligible for S.D.A.

Thus in view of above points, I seek your kind intervention to the case to declare me eligible for S.D.A. with effect from 3/10/94 (my date of joining in G.S.I.)

Yours faithfully,

(SUBHASIS SEN)
Geologist (Jr.)
Palaseontology Division,
G.S.I., N.E.R., Shillong.

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ANNEXURE - 5 (Contd..)

To,

The Dy. Director General. Geological Survey of India, NorthEastern Region, Shillong.

Sub: - Recovery of S.D.A from 20.9.94.

Sir,

With reference to office &xxxxx order No. 1297/4/56/CIR(SDA)/NER/AC-I/83, dated 11.9.96, most respectfully I have the honour to submit the following for your sympathetic consideration.

- O1. That I am a permanant resident of Delhi and before joining the G.S.I., on 15th March 1993, I was in Government service and posted at Air Force Station Pathankst, Punjab, I was appointed through U.P.S.C. on the present post and posted at G.S.I., N.E.R. Shillong vide letter No. 1874 R/A 19012(AO-RP) 92/19 A, dated 3.11.92 in continuity of my service, I was on the strength of Indian Air Force upto 28.2.93. After that I came to N.E.R. Shillong and joined G.S.I., on 15.3.93 as per letter No. 85 R/A-19012 (AO.RP)/92/19A, dated 15-1-93. Thus it is clear that I was not recruited locally in N.E.R. but was posted from outside the N.E. Region with All India Transfer Liability.
- O2. That Hon'ble Supreme Court, in its judgement, datd 20.9.94 clearly stated that the S.D.A. in N.E?R was meant to attract persons outside in N.E.R. to work in that region because of inaccessibility and difficult terrain and need of the allowance was felt for attacting and retaining the service of the competent officers for service in the North Eastern Region. On the same line O.M. dated 12.1.96 also corraborates.

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O3. That based on the Hon'ble Supreme Court judgement, dated 20.9.94 in Civil Appeal No. 3251 of 1993 Ministry of Finance Department of Expenditure vide office Memorandum No. 11(3)/95 E II(B), dated 12.1.96 issued further clarifications regarding payment of S.D.A. and also directed to make recovery of the payment made after 20.4.94 to ineligible receipants of S.D.A.

- O4. That as per original O.M. dated 14.12.83 and subsequent clarifications till the issue of O.M. dated 12.1.96, the department on being satisfied on eligibility criteria had granted the S.D.A. as admissible within the existing rules at that time till 31.8.96.
 - o5. That the Hon'ble Supreme Court in the its judgement, dated 20.9.94 clearly stated that already paid amount of S.D.A. would not be recovered from the application cants.
 - Of. That the under the circumstances the proposed S.D.A. recovery with retrospective effect has caused men mental agony and tety to the entire family as a whole affecting the monthly budget since the S.D.A. already received till date, has already been spent.

PRAYER

- o1. I humbly request that the order of the Hon'ble Supreme Court, dated 20.9.94 may please be implemented in true spirit and no recovery to be made.
- O2. Since, I was posted in N.E.R. from outside the region the S.D.A. payment as admissible under the existing rules may be continued.

Yours faithfully,

Dated ----Sept.1996.

(R. PRASAD)
Administrative Officer,
G.S.I., N.E.R. Shillong.



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ANNEXURE -5 (Contd.)

Saibal Ghosh . From: Geologist (Jr.)

Engineering Geology Division, Geological Survey of India, NER Shillong- 793 011 .

To, The Dy. Director General. Geological Survey of India, NER, Shillong - 793 003.

Sub :- S.D.A.

Your Office Order No. /56/CIR(SDA)/ NER/ AC-1/83 Dated The Sept. 1996 .

Through Prper Channel .

Sir,

In connection to the subject, I supplicate the followings for your kind perusal and consideration .

- I have joined the Geological Survey of India as Geologist (Jr) on 14.06.94 (forenoon) and was posted at North Eastern Region, Shillong in reference to my acceptance of the appointment offer issued to me vide office letter no. 42IR/A- 19011 (i-SG)91/19A dated 13.04.94.
- The above appointment was made on the acceptance of the 2. recommendation of the UPSC by the President of India prepared on the basis of UPSC Examination 1991.
- Prior to joining G.S.I. I was working as a DY. Magistrate 3. & Dy. Collector (On Probation) in the West Bengal Civil Services (Executive) vadre under the Deptt of Home (P&AR) Govt. of West Bengal . After obtaining proper release on 13-06-94 (afternoon). I joined G.S.I. at Shillong on 14-06-94 (forenoon) Prayer for considerating the continution of my such services as a "Government Servant " under Govt of West Bengal has already been submitted to you . And accordingly my services under G.S.I. in N.E.R. should not be considered as my first posting as a "Government Servant".
- As per the appointment conditions stated in the appointment offer of G.S.I. my appointment as a Group- A officer under the Govt. of India carries in trust sense "the all India transfer liability" and not the condition of "merely all India transfer liability" as applicable to others. In reference to this kindly refer to para (6) of the O.M. of the Ministry of Finance attached with your letter where it has clearly been mentioned that .. "the Hon'ble Supreme Court in their judgement delivered on 20.09.94 (in civil appeal no. 3251 of 1993) upheld the submissions of the Govt. of India that Central Government

Civilian Employees who have all India transfer liability are entitled to the grant of SDA, on being posted to any station in the NE Region from outside the region and SDA would not be payable merely because of the clause in the appointment order relating to all India transfer liability.

Thus it is understood that on the basis of the above ruling of Hon'ble Supreme court, I am eligible to get the SDA .

letter that the Ministry/Department has taken almost two years to communicate it's decision regarding SDA after getting the ruling from the Hon'ble Supreme Court . And in the same judgement the ruling clearly states that .. "Whatever amount has already been paid to the respondents or for that matter to other similarly situated employees would not be recovered from them in so far as this allowance is concerned."

So the question of recovery does not arise at all .

Considering all of my above submissions most respectfully I supplicate that I should be considered eligible for SDA and no recovery on that matter be made on my account.

Thanking You,

Yours faithfully,

(SAIBAL GHOSH)
Geologist (Jr.)



From:

R. C. Singh, Geophysisist (Sr)(Insttn.) Weophysics Division, GSI, NER, SHILLONG. The Dy. Director Feneral,

Geological Survey of India, N.E. Region, SHILLONG

(Through :- The Proper Channel)

Subject: Request to kindly declare me eligible to receive S.D.A.

Reference: - Your letter No. 1275/4/56/CIR(SDA)/NER/AC-i/83 dated 11.9.1996.

Sir,

With referen e to your letter quated above, most respectfully I have to say the following few lines for your kind consideration:

- 1. that I am in continuous Central Govt. Service since 28.7.1969 (the date of joining IB, MHA, Govt.of India)
- 2. that I was holding the permanant post of Assistant Central Intelligence Officer, Grade- I(WT), in the Intelligence Bureau and posted at SIB office, Gangtok (SIKKIM), till October. 1986.
- 3. that, consequent upon my appointment to the post of Geophysicist (Jr) (Instin) by the UPSC, I was relieved by SIB Gangtok with all the transfer benifits and I joined GSI, NER, Shillong on 30.10.1986. (My entire previous-service was transferred to the GSI).
- that I requested GSI for revertion to my parent department I.B. . Accordingly I was relieved from GSI, NER, Shillong and I joined SIB Office, Laban, Shillong on 13.11.1987 (AN).
- 5. that, consequent upon my appointment to the post of Geophysicist (sr.) (Insttn) by the UPSC, I was relieved by SIB Shillong and I joined GSI, NER, Shillong on 30.11.1989.
- 6. that all the posts held by me have all India transfer liability.
- 7. that para-6 of the letter No. 11(3)/95-E, II(B), dated 12.1.1996 of Min. of Finance, Deptt. of Expenditure, (a copy of which was circulated alongwith your above quoted letter), states that "The Hon'ble Supreme Court in their judgement delivered on 20.9.94 (in Civil Appealno. 3251 of 1993) upheld the submissions of the Govt. of India that Central Govt. civilian employees who have all India transfer liability are entitled to the grant of SDA, on being posted to any station in the NE Region from outside the region and SDA should not

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be payable merely because of the clause in the appointment order relating to All India Transfer Liability ".

In view of my statements under para - 1 to 6, it is quite clear that :-

- (a) I am holding a post having all India transfer liability, and
- (b) I was transferred to the NE Region from outside the NE Region.

Hence, I am entitled to draw SDA, as I fulfil the conditions required under para - 7.

It is, therefore, requested that I may kindly be declared eligible to receive S.D.A. with effect from 30.10.1996 (the date of my joining NE Region on transfer from Gangtok).

Thanking you, Sir.

Yours faithfully,

Shillong, Dtd. 16.9.96. (R.C. SINGH)
Geophysicist (Sr) (Insttn)



ANNEXURE - 5 (Contd..)

No.

Dt. Sept. 1996 .

To,

The Dy. Director General Geological Survey of India, North Eastern Region, Shillong.

Sub: - Recovery of the amount of S.D.A. from 20.9.94. Sir,

With reference to the office Order No. 1276/4/56 (SDA)/NER/AC. I-83, dated 11.9.96. most respectfully, beg to submit the following for your sympathetic consideration:

- 1. That prior joining G.S.I., I was in State government service and posted at New Delhi. I received the appointment letter at Delhi and joined G.S.I. with proper release order from the State Government. I had my lien retained in State service is confirmated by G.S.I. Service is also counted for all purpose and the service from the previous Department Department was transferred to G.S.I. This was also reflected in the Seniority List of A.O. & S.A.O. circulated by the Department from time to time. It is therefore, clear that I was posted from out side N.E.R.
- 2. That as per original 0.M. dated 14.12.83 and subsequent clarifications till issuance of 0.M. dated 12.1.96, the Deptt on being satisfied of the eligibility criteria had granted the amount of S.D.A. alongwith a monthly salary as per existing rules till 31.8.96.
- 3. That consequence upon issuance of clarifications vide 0.M. dated 12.1.96, the Department declared ineligible to received SDA merely on being appointment through U.P.S.C. without taking is to consideration continuity of Service in previous Deptt. and exact place of posting before joining the post in N.E.R.
- 4. That the Ministry of Finance took more than two years to issue clarification and to implement the order of the Hon'ble Supreme Court, dated 20.9.94. To cover up its own in action in time, directions

Hinistry of Finance took thurly entimed the airpotions of the Hop'dia Express Court delivered on 20.9. He there would be no over payment of a second of S.D.A.

That the limited depress Court was assert of the fact that the local methorities would take constitues to more the and it along in part to limit the fact that the why it has made it along in part to limit the fact the 18, quote, " The Bon'ble Court when the clusted that whatever enough has always been paid to the Respondents or for that matter to wider stall ally of the temporal mat the fact that he so for an this allowance is concerned."

No. 11(3)/95-A(B), dated 12-1-96 on the amount elready pull was integriberd and against of the directions of the Non'ble thepress Courts.

That the secent paid on account of S.D.A. up to 31.60.76 may be salved as per directions of the director.

503 That the individual ses not at imits for the delayed eation to issue clarification.

That perling found of clarifications and implementations

by Ministry and local authorities, that who work eligible to meet we

3.0.4. as pointed out in para 2 shows.

oans decided as referred in the O.S. dated fileless. The articular to receive with restroepective affect, for 100/1.94 was interested and antique to receive directions passed by the upon Court Model and Selection.

FEBRER:

in the OM. . Sated 12.1.96 may be implemented in true mittle and that the recovery made of what ten almost been pull up to 31.8.96.

that the second more not allowed the colors inc. almosty ince spend and if recovered it will edwardly affacts.

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approphed for welvice of the recent already peld on account of S.D.L. up to 51.8.96 in compliance of the Apen Count directives mentioned in Pana 6. Line 14 to 18 of O.M. detect 12.9.96 and subsequent order, inted 9.7.95.

6.3 That possing theposal of the representation,

lourn faithfelly

Br. Achinistrative Officer

Casalog Electron Shilly

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Immediate

Ko, 14017/21/83-11S. II Government of India Ministry of Home affairs. Department of Tersonnel & 2-4.

* Diles, the sold in 5 February, 1984.

To

- (1) The Chief Secretary to the Government of Assum, Dispur.
- (*) The Chief Secretary to the Covernment of Pathalaya, Shilleng.
- (3) The Chief Secretary to the Covernment of Kanapur, Imphal.
- (4) The Chief Secretary to the Govt. of Iribur, agartala.
- (5) The Chief Secretary to the Govt. of Magaland, Kohima.

Subject: allowances and facilities for rembers of the all India Services serving in the States and Union Perratories of North Eastern is grow— Improvement thereof.

Sir,

I am directed to say that the limistry of Finance (Department of Expenditure) have issued orders revising the existing

allowances and facilities admissible to the various categories of Central Government caployeer serving in the North Abstern Legain comprising the States of Assam, Maghalaya, Manipur, Talpara, Maghaland and the Union Territories of Arabaccal Pradesh and Minoram vide their Office Memorandum No. 20014/3/83-F. IV dated the 14 on December, 1983. A copy of the Office Memorandum is enclosed.

2. The Control Gordonment are of the view that the difficult conditions in which the rembers of the All India Services have to serve in the Morth Eastern Region are similar as in the case of Central Covernment employees posted there. While most of the Central Government employees are posted in the region on a fenure basis, members of the All Lidia forvices allowed to the orders of the blade in the region have to serve in the region of a larger parcol. In fact most of them have to serve in those are in for their case, we service maded except when some or them may be on central deputation outside the Korth

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Eastern region. Obviously the need for improving the service conditions of members of the 111 India Services solving in the Region cannot be overlooked and if anything thes should be better than those was are deputed for only short tenures of $\sqrt{3}$ years.

I in, therefore, to requist the State Coverns at to extend the orders contained in the Ministry of Finance, Department of Expenditure, Office Memorandum No. 20014/7/83-E. IV, dited the 14th December, 1993 to members of the all India services serving in connection with the affairs of the State Government with effect from the chites these have been applied to Central Covernment employees.

Yours faithfull,

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Copy to:

(Sat allen Kale) Dep. ty Secretary to the Government of India.

Ministry of Home Affairs (F. Division - Suri Bales or lai, DS(CPS) - along with a copy of the Mi stry of file as o.f. No. 20014/3/33-E. IV, if ted the 14th becember, 1932. If is requested that orders contained in the above referred J.M. mny be adopted in the case of members of .11 India thryides serving in connection with the affairs of the United Perlitories in arunical fradesn, Millorna and Andian and Nicotar Islands.

Office of the higistr's General of buth, Hen wilhi.

- Chief Secretarie to the Covernment of all States (except assam, Megan boys, Managar, Automater a Magaland).
- Office of the Comptretter and Auditor General of andka.

- Accountant General of All Matter.
 The Director of Audit. Control Revenue, New Delhi.
- Ministry of Firance, Dentt. of Expenditure, K. IV French Ministry of Agriculture and Irrigitude, Deptt of Agriculture (IFS Section).
- Ministry of Home Affairs (IPS Section).

Ed / Sat Alka Kila Diputy Secretary to the Covernment of India

Internal Distribttion:

EO (CH), EO(F), EO[Fh), AIS. I, AIS. HI and AIS. IV Sections.

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. No.14017/1/33-US(I)

Government of Ind.a/Bharat Sarkar Ministry of Parsonnel, Pub. Griavanges & Pansions (Department of Personnel & Training)

New Delhi, the 25 January, 99.

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The Chief Secretary to Governments of Asadm-Disour, Meghalaya-Shillong, Tripura-Agartala, Nagaland-Kohima, Mizoram-Aizwal, Garunachal Pradesh-Itanagar.

Subject: Improvement in allowances and facilities for members of All India Services serving in the North-Eastern States and Andaman and Nicobar Islands and Lakshadweer.

Sar,

I am directed to refer to this Department's Letter No.14017/21/23-AIS(II) dited 3rd February, 1984, wherein the Ethic Covernments were requested to extend the orders contained in Ministry of Finance, Lepartment of Expenditure 0.M.No.20014/3/83-E.IV dated 14th September, 1983; regarding improvement in allowances and ficilities for Civilian employees of the Central Government serving in the North Castern States to members of All India Services serving in connection with the affers of the State Government.

- 2. The Ministry of Finance, Department of Expenditure have now issued orders vide their 0.4. No.20014/16/86-E.IV-EIIB dated 1st December, 1988, making improvements in the allow-unces and facilities to the Control Government amployees posted in the North Eastern Region. A copy of the 0.M. is enclosed.
- 3. It is requested that the olders contained in the Min. of Finines, Deptt. of Expenditure 0.M. dated 1.12.88 may be extended to members of all India Services serving in connection with the affairs of the State Government weekfully dues they have been applied to Central Govt. employees.

Yours Saithfully,

(Smt. Valsala Hariharan)

Diny to MILA, UTS.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL::GUWAHATI BENCH
GUWAHATI

In the matter of :
O.A. No.209 of 1996

U.K. Mishra & others .. Applicants

- Versus-

Union of India & Ors..

... Respondents.

Written statement for and on behalf of the Respondent No. 310 and 2.

I, Sri R.P. Sharma, Geologist (Sr) and Controlling Officer (A & B), Geological Survey of India, N.E. Region, Shillong, do hereby solemnly affirm and say as follows:

- 1) That I am the Geologist (Sr.) and Controlling Officer (A & B), Geological Survey of India, N.E. Region, Shillong and am acquainted with the facts and circumstances of the case. I have gone through a copy of the application and have understood the contents thereof. Save and except whatever is specifically admitted in this written statement the other contentions and statements made in the application may be deemed to have been denied. I am authorised to file this written statements on behalf of the respondents (Norla) + 2
- 2) That the Respondents beg to state that the statements made in paragraphs 1,2,3, 4.1, 4.2, 4.3, 4.4 and 4.6 are admitted being matter of record.

That with reference to paragraph 4.5 of the application the respondents beg to state that while admitting that the statements herein are matter of record, with regard to the service background of the petitioners, it is additionally submitted that (a) The petitioners at Sl.No.1 to 13,17,19,24, 27 and 40 had joined service in G.S.I. directly in Gr.A posts by selection through the U.P.S.C. and were posted directly in the N.E. REGION.

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- (b) The petitioners at Sl. No. 14 to 16, 21, to 23, 25, 26, 38 and 39 had joined service in GSI directly in Gr. 'B' posts by selection through the U.P.S.C. and were posted directly in the N.E. Region.
- (c) The petitioners at S1.No.18,20,28, to 37 and 41 to 45 had joined service in the GSI in Gr.'C' posts and were departmentally promoted to Gr.'B' and later Gr.'A' posts while serving in the N.E. Region.
- 4) That with reference to paragraph 4.7 and 4.8 of the application, the Respondents beg to state that while admitting that the statements herein are matter of record, it is submitted that in pursuance of Govt. policy that $\mathbf{6r.}$ C & \mathbf{D}° employees are not to be transferred outside the region in which they are employed such employees of the N.E.Region, G.S.I., whe were separately encadred in 1984 and the condition of service regarding "liability to transfer anywhere in India" was replaced by "transfer ligability within the North Eastern Region". This was taken up by a set of Gr. 'C' employees of the G.S.I., N.E.Region, to the Hon'ble Tribunal through O.A. 182/90 and 183/90, against the judgement in which the Department had gone in appeal to the Hon'ble Supreme Court. The Apex Court vide its judgement dtd.7-9-95(Civil Appeal No.8208-8213/95) had upheld the Departments contention that All India transfer liability no longer continues in respect of Gr. 'C' and 'D' employees". In view of this finding by the Apex Court, the employees of category (C) of our submission under para . 4.5 above who were serving in Gr. 'C' posts in the G.S.I., N.E. Region were nothaving all India transfer liability prior to their promotion to Gr. 'B' posts. They acquired all India transfer liability on promotion to Gr. 'B' posts, but on such promotion, since they continued to serve in the N.E. Region and were not posted/transferred from outside the N.E. Regio n, they are not eligible for grant of 5.D.A. as per para(iii) of the Ministry of Finance 0.M. No.20014/2/83-E IV dtd: 14-12-83 (Annexure-I of the petition).
- 5) That with reference to paragraph 4.9 of the application the Respondents beg to state that while admitting that the petitioners do have all India transfer liability, the claim

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regarding entitlement to S.D.A. is denied, since as per the O.M. dtd.14-12-83 all India transfer liability is only one of the conditions for such entitlement. All India transfer liability is a condition necessary for grant of SDA but not sufficient by itself alone in terms of para 6 of O.M. dtd. 12-1-96 where the S.C. has brought the concept of being posted from outside which has been firther clarified as transfer from outside to N.E.Region.

That with reference to paragraph 4.10 and 4.11 of the application, the Respondents beg to state that the order No. 4/56/CIR/SDA/NER/AC-I/83, dtd.11-9-96 was issued by the Deputy Director General, G.S.I., N.E.Region in compliance of the directives of Ministry of Finance, Deptt. of Expenditure, conveyed vide O.M. No.11(3)95 E-II (B), dtd. 12-1-96. The applicants, we though having the "All India Transfer Liability" in recruitment and promotion zone etc. were either directly appointed to N.E.Region through U.P.S.C. (those under Category (a) and (b) of our submission under para 3 above) or some of them were promoted from Gr. 'C' while serving in N.E.REGION and have continued in N.E. Region (those under category (c) of our submission under para 3 above) and were found ineligible for the payment of SDA pursuant to clarification vide O.M. 11(3)/95 E-II (B), dtd.12-1-96.

It is added that in terms of para 7 of the O.M. dtd. 12-1-96 the eligibility to SDA of all the personnel serving in N.E.Region was examined applying the criteria listed in para 6 of the said O.M. alongwith the existing orders/clarifications earlier issued on this subject by the Govt. of India.

That with reference to paragraph 4.12 of the application the respondents beg to state that it is submitted that those applicants listed at Sl.No.1 to 43 of the order dtd.11-9-96 (Annexure-III of the petition) were appointed through U.P.S.C. and joined service in N.E.Region directly in Gr.A/B posts. Those at Sl.No.44 to Sl.No.61 were promoted from Gr.'C' while serving in MWK N.E.Region. In terms of para 6 of the Finance Ministry O.M. dtd.12-1-96 Central Government employees with all India transfer liability become entitled to the grant of

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S.D.A. on being posted to N.E.Region from outside the Region. It is further stated that the Apex Court had also found that such grant only to those officers transferred from outside the Region is not violative of the provisions of Article-14 of the Constitutions. Hence, it is obvious that aparts from the All India transfer liability(which the petitioners have) the other criterian for entitlement of S.D.A. so far the officer (3) to have been transferred to N.E.Region from outside the Region.

Since the applicants were either directly appointed through UPSC or promoted from Gr. 'B' posts in the N.E.Region cadre without S.D.A. entitlement and continued to be posted in N.E.Region, they are not eligible for grant of S.D.A. as. clarified by the aforesaid O.M. issued by Finance Ministry.

application, the Respondents beg to state that consequent upon receipt of the Finance Ministry O.M. dtd.12-1-96 payment of SDA for all employees of the G.S.I., N.E.Regio n had been reviewed and after review, it was found that the applicants. alongwith few others were not eligible for the grant of SDA. This, in compliance of O.M. dtd.12-1-96 the order dated 11-9-96 of (Ministry of Finance) (Annexure-III of the petition) was issued for the recovery of amounts paid as SDA from 20th Sept/1994 onwards alongwith waiver of the amounts paid prior to the same.

It is also submitted that on issuance of the order dated 11-9-96 declaring the petitioners as ineligible for & drawal of SDA, many of the affected officers have submitted representation against the said order. It may kindly be noted that those of such representations includes in Annexure-5 are dated 16th to 21st Sept/96 and are from Shillong - based officers. Since officials in the various offices of G.S.I., N.E.Region are located also at Agartala, Dimapur, Guwahati and Itanagar and some of the affected officers have been transferred out of N.E.Region, representations against the said order are continuing to come, while these are being considered individually, it is submitted that the petitioners have filed the present petition within a week of submitting their representations, without giving adequate time to the

Department to consider it. It is assured that the Respondents have noted the Hgn'ble Tribunal's advice to dispose of their representations and are doing so with all expedition.

Regarding the recovery of the overpaid SDA amount, mentioned in para 4.14 of the petition it is submitted that as per para 3 of the order dtd.11-9-96 (Annexure-III to the petition) recovery is being effected from Sept., 1996 at the same monthly rate at which SDA was paid in the last month, in consideration of hardships the officials would have been put to if the whole overpaid amount were to be recovered in a single or a part instalments.

- of the application, the respondents beg to state that the working conditions of AIS officers posted to various State Cadres are not identical to that of the Gr. 'A' & 'B' Officers of G.S.I. posted in the North Eastern Region and hence there is no justification to grant SDA to Gr. 'A' & 'B' officers of G.S.I. posted from outside to N.E.Region on the amalogy of this facility to AIS officers posted from outside to N.E. Region.
- 10) That with reference to paragraph 4.18 of the application the Respondents beg to state that it is submitted that para 6 of O.M. dtd.12-1-96 clearly States the observation by the Hon'ble Supreme Court that grant of SDA only to those officers transferred from outside the Region to this Region (NER) would not be violative of the provisions contained in Article 14 of the Constitution. Since the applicants listed in Annexure 3 of the application have not come on transfer from outside the Region at the time of their acquiring all India transfer liability, they are not entitled to grant of SDA. contentions of the applicants that the Respondents have misread and misinterpreted the provisions of 0.M. dated 12-1-96 is thus not correct. Actions were taken strictly in compliance of paras 6 and 7 (i) (ii) of the aforesaid 0.M.
- 11) That the applicant is not entitled to any relief sought for in the application and the same is liable to be dismissed with costs.

VERIFICATION

i R.P. Sharma, Son of Let Shi BRIJ MOHAN ears working as Geologist(Sr.) and Rom in the Geological Survey of India, N.E. Region, ident of Shillong do hereby verify that the de in para 150 are true to my knowledge,

para <u>its4</u> being matter of record are true tion derived therefrom and those made in the Le submissions before the Hon'ble Tribunal

this verification on this the 29th day of at Guzaheti

suppressed any material fact.

DEPONENT 29/578)

(P.J. SHAPMA)

Geologish (Sr)

G.S.I., SHILLONG